

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order dated 10.6.2003

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Applicants are retired employees of the office of the Accountant General of Orissa. They were fighting litigation, while in service, seeking promotional avenues. They succeeded before this Tribunal in an earlier round of litigation (A.T.A. No. 144/91 allowed on 16.5.1991). The matter was carried to Hon'ble Supreme Court in appeal (SLP Civil No. 18963/96) which was disposed of on 19.12.2002. During pendency of the said litigation before the Supreme Court, ^{ultimately,} (wherein all demands of the applicants failed) A.C.P. scheme was introduced in the year 1999. The prayer of the applicants to get the benefit under the A.G.P. Scheme having been turned down, they expected to get the promotional benefits at the end of the litigation before the Hon'ble Supreme Court. They, having been unsuccessful before the Hon'ble Supreme Court, have now (in this O.A. under Section 19 of the A.T. Act, 1985) prayed to get the benefits under the A.C.P. Scheme. Apparently, after being unsuccessful in the Supreme Court, they have not approached the authorities in the Department to get the benefits under the A.C.P. Scheme and have approached this Tribunal, directly, in the instant O.A.

Having heard the learned counsel for both the sides and having perused the various averments made in the OAs, I dispose of the same with direction to Respondents to treat both the OAs to be the representations submitted by the applicants before them.

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Copy of order dt: 10/6/03
a/w O.A. copy issued
to all the respects by
Post.

The same copy of
order issued to the
Council for both
sides.

Dh
20/10/03
S.O.

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2/7/03

and ^{to} consider their grievances, within the
four corner of rules, in order to redress their
grievances. In any case, the Respondents should
communicate their decision to the applicants
within a period of 120 days from the date of
receipt of copies of this order. No costs.

Send copies of this order, along with
copies of these OAs, to Respondents and free
copies of this order be handed over to the
learned counsel for the applicants and Shri
A.K. Bose, Sr. Standing Counsel (on whom copies
of these OAs have been served) appearing for
the Respondents.

Yashpal
10/6/03
MEMBER (JUDICIAL)